

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 108

IA No. 320/JPR/2023

Cont A. (IBC) No. 01/425/JPR/2024

Cont A. (IBC) No. 02/425/JPR/2024

CP No. (IB)- 44/9/JPR/2019

Under Section 9 of IBC, 2016

In the matter of:

M/s Rajputana Constructions Pvt. Ltd. ... Operational Creditor/Applicant

Versus

Rajasthan Land Holdings Ltd. ... Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER

HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Ankit Sareen, Adv.

For the Respondent : Tarun Agarwal, Adv.

Bhaskar Agarwal, Adv.

ORDER

IA No. 320/JPR/2023

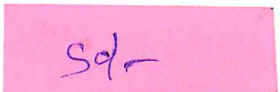
Heard Mr. Ankit Sareen, Adv. appearing on behalf of the erstwhile RP submits that the compliance report of order dated 15.12.2023 has been filed. List the IA on 16.02.2024.

Cont. A. (IBC) No. 01/425/JPR/2024 & Cont. A. (IBC) No. 02/425/JPR/2024

These contempt applications have been filed u/s 425 of Companies Act, 2013. Mr. Tarun Agarwal, Adv. along with Mr. Bhaskar Agarwal, Adv. appearing on behalf of the Applicant. Before issuing notices, list the IA for further hearing on 16.02.2024.


sd/-

(Rajeev Mehrotra)
Technical Member


sd/-

(Deep Chandra Joshi)
Judicial Member

February 06, 2024

M.S.